CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.262/MP/2024

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 for relief

> under Force Majeure (Article 11) and Change in Law (Article 12) of Transmission Service Agreement dated 27.4.2017 related to NEW

WR-NR 765 kV Inter-Regional Corridor.

Petitioner : POWERGRID Varanasi Transmission System Limited (PVTSL)

: Uttar Pradesh Power Corporation Limited and Ors. Respondents

Date of Hearing : 30.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PVTSL

Ms. Pallavi Saigal, Advocate, PVTSL

Shri G. Vijay, PVTSL

Shri Abhishek Pratap Singh, Advocate, MSEDCL

Shri Utkarsh Kumar, Advocate, MSEDCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking the relief on account of Force Majeure and Change in Law events in terms of the Transmission Service Agreement dated 27.4.2017 executed between the Petitioner and Respondent Nos. 1 and 22, in regard to "NEW WR- NR 765 kV Inter-Regional Corridor". Learned counsel further referred to her note of arguments and made detailed submissions on the claims of Force Majeure and Change in Law events.

- 2. Learned counsel for Respondent No.4, MSEDCL, however, prayed for another opportunity for an oral hearing on the ground of non-availability of the arguing counsel.
- 3. Considering the request of the learned counsel for the Respondent, MSEDCL, the Commission adjourned the matter.
- 4. The Commission directed to list the matter for hearing on **7.5.2025**.

By order of the Commission (T.D. Pant) Joint Chief (Law)